

ASSAM ACT XV OF 1970

(Received the assent of the Governor on the 25th September, 1970)

THE ASSAM PANCHAYAT (AMENDMENT) ACT, 1970

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**An  
Act**

**further to amend the Assam Panchayat Act, 1959**

**Preamble.** Whereas it is expedient further to amend the Assam Panchayat Act, 1959, hereinafter called the principal Act, in the manner hereinafter appearing ; Assam Act XXIV of 1959.

It is hereby enacted in the Twenty-first Year of the Republic of India as follows:—

**Short title, extent and commencement.** 1. (1) This Act may be called the Assam Panchayat (Amendment) Act, 1970.  
(2) It shall have the like extent as the principal Act.

**Amendment of section 24A (3) of Assam Act XXIV of 1959.** 2. (1) In section 24A(3) (i) of the principal Act, the words "The Deputy Commissioner" shall be substituted by the words "The President of Mahkuma Parishad".  
(2) In section 24A(3) (ii) of the principal Act, the words "The Subdivisional Officer" shall be substituted by the words "The Vice-President of the Mahkuma Parishad."

**Amendment of section 24A (5) of Assam Act XXIV of 1959.** 3. (1) In section 24A(5) (i) the words "The Deputy Commissioner" shall be substituted by the words "The President of the Mahkuma Parishad".  
(2) In section 24A(5) (ii) the words "The Subdivisional Officer" shall be substituted by the words "The Vice-President of the Mahkuma Parishad".

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